

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

C.P. (IB)/1082(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.05.2024**

NAME OF THE PARTIES: **DBS BANK INDIA LIMITED V/s MR.**
VICKY SUKANRAJ SHAH

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Nikhil Rajani, Advocate appeared for the Financial Creditor.
2. Mr. Yahya Batatawala, Advocate appeared for the Personal Guarantor.
3. RP report is already on record and it was filed on 15.09.2023.
4. Learned Counsel for the Personal guarantor informs that reply has been served upon Financial Creditor. However, learned Counsel for the Financial Creditor submits that reply has not been received.
5. Learned counsel for the Personal guarantor is directed to serve copy of the reply to the Financial Creditor once again.
6. List this matter on **18.06.2024** for final hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)